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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 5 (RE-2006)/2004-2009

NEW DELHI : DATED : 28 / 04/2006

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09 and Paragraph 1.1 of Handbook of Procedures (Vol.1), the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1).

1. Para 2.32.2 (a) will be amended to read as follows :

“Import will be allowed only from overseas suppliers who are registered with the Directorate General of Foreign Trade and are listed under Appendix 5-B of the Handbook of Procedures. Registration will be required only for those suppliers that directly contract with **importers** located in India.”

2. Para 2.32.2 (g) will be amended to read as follows :

“In case of any violation, the overseas supplier would be deregistered. Action will also be taken against the Indian firm which is importing the scrap under the Foreign Trade (Development & Regulation) Act, 1992.

The last date for filing the applications will be **31st May, 2006**. Applications can be sent by e-mail, courier, or in person to the Directorate General of Foreign Trade, H-wing, Udyog Bhawan, Maulana Azad Road, New Delhi – 110 011.

The new system of import from registered sources will come into effect from 1st April, 2006. However, **in cases where Bill of Lading is dated 1st August, 2006 and before**, imports will be allowed on the basis of Pre-Shipment Inspection regime in terms of Para 2.32 of the Handbook of Procedures (Vol.1), notified vide Public Notice No. 1 dated 8th April, 2005 and as amended from time to time.

This issues in public interest.

(K. T. CHACKO)

Sd/-

DIRECTOR GENERAL OF FOREIGN TRADE

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